

**Central Administrative Tribunal
Principal Bench**

**OA No.1852/2018
MA No.2083/2018**

New Delhi, this the 10th day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Prem Singh Saini, aged 34 years,
S/o Shri Hari Ram Saini,
Dis-engaged Guest Teacher,
Govt. of NCT of Delhi,
R/o Vill. Naglaband, Post Salempur Kalan,
Tesh. Bhusawar Distt. Bharatpur (Raj).
2. Rukam Kesh Meena, Aged 36 years,
S/o Shri Maluka Meena,
Dis-engaged Guest Teacher,
Govt. of NCT of Delhi,
R/o Vill. Pahadpura, Post Kishorpura,
Teh. Sapotra Distt. Karauli (Raj.).

...Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
New Secretariat, New Delhi.
2. The Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
3. The Deputy Director of Education (SE),
Govt. of NCT of Delhi,
South East, Zone-29, Defence Colony,
C- Block, New Delhi.
4. The Head of the School/DDO,
Govt. Boys Sect. School,
J.J. Colony, MPK Extn.
New Delhi-76.

...Respondents

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant.

MA No.2083/2018

2. For the reasons stated therein, the MA filed for joining together in a single Application is allowed.

OA No.1852/2018

3. The applicants, who are Guest Teachers and working under the 4th respondent have filed the OA seeking the following reliefs:-

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order of quashing the impugned order dated 7.12.2017 (colly) (Annex.A/1) declaring to the effect that the same are illegal, arbitrary and against the principle of natural justice and consequently pass an order directing the respondent to re-engage the applicant as guest teacher with all the consequential benefits including the arrears of pay and allowances arrears.
- (ii) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the posting of the applicant on their re-engagement in any other school by considering the safety of the applicants.
- (iii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants along with costs of litigation.”

4. It is submitted that the applicants made a joint representation vide Annexure-A/2 dated 11.12.2017, ventilating their grievances to the respondents, however, no orders have been passed thereon till date.

5. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/2 joint representation of the applicants dated 11.12.2017, by passing a speaking and reasoned order thereon, in accordance with law, within a period of 60 days from the date of receipt of a certified copy of this order. No costs.

6. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member(J)

/rk/